

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 168/UHC/Admin.A/2022

Dated: May 20, 2022.

In exercise of the powers conferred by Section 16 (2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Uttarakhand, Nainital, hereby makes the following amendments in Appendix-B of "Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018"; in the light of Judgment dated 12.10.2017 and order dated 04.05.2022 passed by the Hon'ble Supreme Court of India in Misc. Application No. 709 of 2022 in WP (C) No. 454 of 2015 titled as Indira Jaising Vs. Supreme Court of India & Ors. :-

Existing Rule			Amended Rule		
S. No.	Matter	Points	S. No.	Matter	Points
1.	Number of years of practice of the Applicant Advocate from the date of enrollment. [10 points for 10-20 years of practice, 20 points for practice beyond 20 years]	20 points	1.	Number of years of practice of the Applicant Advocate from the date of enrollment <i>[10 points for 10 years of Practice and one mark each shall be allocated for every year of practice between ten to twenty years, 20 points for practice beyond 20 years]</i>	20 points
4.	Test of Personality & Suitability on the basis of interview/interaction	20 points	4.	Test of Personality & Suitability on the basis of interview/interaction	<i>25 points</i>

These amendments shall come into force with immediate effect.

By Order of the Court,

Sd/-
(Vivek Bharti Sharma)
Registrar General

No. 2467/UHC/Admin.A/2022

Dated: May 20, 2022.

Copy forwarded for information and necessary action to:

1. Secretary General, Supreme Court of India, New Delhi.
2. Chairman / Secretary, Bar Council of Uttarakhand, Nainital.
3. Advocate General of the Government of Uttarakhand, Nainital.
4. President/Secretary, High Court Bar Association, Nainital.
5. Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
6. All the Registrars of the Court.
7. P.P.S. of the Court.
8. P.S./ P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
9. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
10. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
11. Assistant Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
12. Guard file.

Deputy Registrar
Admin.A